

- tivities related to solid waste management and storm water drains should rest with the Director-cum-Chief Engineer, Conservancy and Sanitation Department under Municipal Commissioner of Delhi.
- 2.2 For improvement of collection and disposal of solid wastes in J.J., slums and unauthorised colonies, health education campaigns should be made.
- 2.3 The Municipal Commissioner should assess the full implications of the planned measures and take up the matter with the appropriate Ministry.
3. *Air Pollution Control:*
- 3.1 The Central Pollution Control Board should be technical agency for monitoring and advising on control of air pollution.
- 3.2 Delhi Electric Supply Unit should ensure that power generating stations do not continue to pollute the air and ground water.
- 3.3 The Municipal Corporation and DDA should prohibit establishment of any new air and water polluting industry. The Government, Municipal Corporation and DDA should consider incentives for moving the existing air and water polluting industries to areas outside Delhi.
- 3.4 The Transport Authorities should be made responsible for enforcing the regulations on controlling vehicular emissions.
- 3.5 The Central Pollution Control Board, Bureau of Indian Standards and the Petroleum Ministry should discuss regulations for supply of diesel fuel to the Delhi area with a sulphur content of 0.3% or less.
- 3.6 The Railways should be persuaded to switch their steam locomotives to electrical or diesel operated ones.
- 3.7 The concerned Ministries should discuss with the vehicles' manufacturers the need for manufacturing 4 stroke engines in place of 2 stroke engines.
- 3.8 The Delhi Administration should be made responsible for various alternatives for mass transportation system.

**Declaration of Jewellery Items Belonging to Nizam as Antiquity/Art Treasure**

7786. SHRI GANGA CHARAN LODHI:  
Will the PRIME MINISTER be pleased to state:

(a) whether the registration with the Archaeological Survey of India of such Jewellery items which are at least 100 years old in the category of antiquity and 'object D art' which may not be 100 years old but are of unique importance in the category of Art treasures, has been made compulsory as

has been the case in regard to the compulsory registration of historical sculptures and painting etc.;

(b) if not, the reasons therefor;

(c) whether Pupul Jayakar Committee examined jewellery items belonging to both of the Nizam trusts in order to identify them for their declaration as Antiquity and/or Art treasure under the Antiquity and Art Treasures Act, 1972;

(d) if so, the details of the recommendations of the committee in this regard;

(e) whether the famous Jacob diamond and other important jewellery items of both the Trusts have not been declared either as an antiquity or an Art treasure; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). The jewellery items, which are in existence for more than 100 years, are antiquities in terms of the Antiquities and Art Treasures Act, 1972 but they are not brought under compulsory registration because of practical difficulties. Items of jewellery, which are less than 100 years old, require to be specifically declared as art treasures subject to fulfilment of the provisions laid down in the said Act, 1972 and art treasures are not registerable as they are notified in the Official Gazette as such.

(c) and (d). Pupul Jayakar Committee examined 37 items of jewellery of the HEH the Nizam's Jewellery Trust and 84 items of NEH Nizam's Supplemental Jewellery Trust and recommended 7 and 19 items respectively to be declared as art treasures. The said Committee did not examine the above items from the point of view of antiquities

under the Antiquities and Art Treasures Act, 1972.

(e) and (f). Decision on Jacob diamond about its being an antiquity or otherwise could not be taken in the absence of full history of the same from the family records of Nizam: 28 items of the Nizam's Jewellery Trust declared as non-antiquities remain to be examined from the point of view of art treasures as these were not presented before the export committee for examination by the Trustees.

#### **Tree Plantation on National Highway No. 17**

7787. SHRI A.R. ANTULAY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to plant trees on both sides of the National Highway No. 17 in the Konkan region of Maharashtra in order to improve and maintain ecological balance in the region;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) to (c). Tree planting of around 3.1 lakh seedlings has been carried out on both sides of National Highway No. 17 in Konkan region of Maharashtra. Future work would depend on availability of funds and land.

#### **Improvement of Service Conditions of KVS Employees**

7788. SHRI SATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under